

Annexure III: - List of Secured Financial Creditors (other than financial creditors belonging to any class of creditors)										Amount in Rs.		
Sr. No.	Name of Creditor	Details of Claims Received		Details of Claims Admitted						Amount of Claims Not Admitted	Amount of Claims Under Verification	Remarks, If Any
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount Covered by Security Interest	Amount Covered by Guarantee	Whether Related Party?	% Voting Share in CoC			
1	Axis Trustee Services Ltd. (on behalf of Franklin Templeton)	01-Sep-23	4,83,71,96,303	4,83,71,96,303	Financial Debt	4,83,71,96,303	4,83,71,96,303	No	48.42%	-	-	-

- 1) The list of Secured Financial Creditors is as per claims received by the Resolution Plan in Form-C till 4<sup>th</sup> April 2024
- 2) The status of claim had been communicated to the Secured Financial Creditor.
- 3) The claim admitted is based upon a verification of proof of claims basis documents submitted and records available with company and are subject to revision/ substantiation/ modification on the basis of any additional information/evidence/clarification/ revised claim being received from the respective creditors.

**Security Structure as per claim documents**

- 1) **Corporate Guarantor:** Reliance Innoventures Pvt. Ltd
- 2) **Pledge over shares** of Reliance Infrastructure Ltd., Reliance Power Ltd., Reliance Capital Ltd., and Reliance Home Finance Ltd held by Reliance Project Ventures and Management Private Limited (RPVMPL), Reliance Wind Turbine Installators Industries Private Limited (RWPL), and Reliance Inceptum Private Limited (RINPL)
- 3) Charge on all present and future rights, title, interest, benefit, claims and demands whatsoever of the Company in the **Designated Account (“Hypothecated Property 1”)**
- 4) All amounts made available in the Designated Account for the benefit of the Debenture Holders from time to time, including any Permitted Investments utilising the said monies paid by the investors on the Deemed Date of Allotment which shall be transferred to the Company in accordance with Clause 2.4 of Hypothecation Deed thereof (**“Hypothecated Property 2”**)
- 5) Demand Promissory Note